

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.35958/2016

(Arising out of impugned final judgment and order dated 14-09-2016 in WPC No. 30051/2015 passed by the High Court Of Judicature At Allahabad)

FATEH SINGH CHAUHAN AND ORS & ORS.

Petitioner(s)

VERSUS

NEW OKHLA INDUSTRIAL DEVELOPMENT
AUTHORITY AND ANR & ANR.

Respondent(s)

Date : 19-11-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Avijit Mani Tripathi, Adv.
Ms. Rekha Bakshi, Adv.
For Mr. Amit Kumar, AOR

For Respondent(s) Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

As a last chance, learned counsel for respondents is granted two weeks' time to file counter affidavit.

List the matter after two weeks.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(RAJINDER KAUR)
BRANCH OFFICER